

DIVISION BENCH

ITEM NO. 105

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

IA No.70/2022 IN CP
No.(IB)279/ALD/2018

CORAM:

1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)
2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th
SEPTEMBER, 2022, 2:30 PM

NAME OF THE COMPANY	URMILA DEVI V/S M/S JUGGILAL KAMLAPAT JUTE MILLS COMPANY LTD
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

Sh. Sagar Mehrotra alongwith Sh. Avneesh Garg, Sh. Ankit Kohli, Advs.

: *For the petitioner/operational creditor*

Mrs. Sadapurna Mukherjee alongwith Shivkrit Rai, Advs.

: *For the respondent/corporate debtor*

ORDER

Learned counsel for the parties are present.

Learned counsel for parties are directed to file common short written submissions within one week by exchanging the copies with each other and highlight any special case if they wish to do the same.

Learned counsel for the parties are directed to send the hard copy of the short written submission to the NCLT, Chandigarh Bench within one week so that arguments can be heard effectively.

List this matter on 16th November, 2022.

—Sd—

(Subrata Kumar Dash)
Member (Technical)

—Sd—

(Harnam Singh Thakur)
Member (Judicial)

27th September, 2022

Md. Zaid
(Stenographer)